

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : TP (HC)/8 & 9 /CAA/2017

NAME OF THE TRANSFEROR. : BRIGHT SHARES AND STOCKS PVT LTD

NAME OF THE TRANSFERRE : SOUTH INDIA STOCK BROKING SERVICES PVT LTD

UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. SRINIVASAN M.D. Counsel for Objector (NSDL)

*Srinivasan*

PRASAD  
GOKLAWNEY  
(PETITIONER)

Counsel for  
Petitioner

*R. Subramanian*

**ORDER**

Shri R Subramanian, counsel for petitioner present. Shri M D Srinivasan, counsel for objector (NSDL) present and he submitted that he received a counter to the objections filed by the petitioner only today and sought time for reply. Representative of Office of Official Liquidator present and stated that they have not received the required documents from the petitioner. Counsel for petitioner is directed to provide necessary documents to the Official Liquidator for the purpose of scrutiny. The other side is also directed to cooperate in this matter. Time extended at request. In continuation to the order dated 24.3.2017, the time period is further extended till the next date of hearing. Put up on **20.07.2017 at 10.30 A.M.**

(K. Anantha Padmanabha Swamy)  
Member (Judicial)